

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 285 OF 2016 &
IA NO. 585 OF 2016**

Dated: 6th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s DANS Energy Pvt. Ltd.

.... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

(MENTIONED IN THE COURT)

Learned counsel for respondent No.1 states that there is some delay in filing written submissions and he will be filing the same today.

Considering the issues involved in the matter, we condone the delay in filing written submissions and permit Respondent No.1 to file written submissions after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/kt